MR. DEPUTY CHAIRMAN; That will take some time.

SHRI GHULAM RASOOL MATTO; Please bear with me for one minute.

MR. DEPUTY CHAIRMAN: Go the Chairman and discuss it with him. Don't raise it in the House. (Intemiptions)

SHRI GHULAM RASOOL MATTO: In this context, I would like to point out that Question No. 191 was replied here in this House yesterday, and this question contained 160 words. My point is that my question of 150 words was disallowed and this question. .. (Interruptions) My point is that such small technicalities may be pointed out immediately to the con. cerned so that ...

MR. DEPUTY CHAIRMAN; It is all right.

SHRI GHULAM RASOOL MATTO: It is not a very big question. This information may kindly be given. (Interruptions).

### CALLING ATTENTION MOTION TO A MATTER OF URGENT PUBL/C IMPOR.TANCE

Reported Levy of 'Errtry Tax' by the Government of Tamil Nadu

SHRI U. R. KRISHNAN (Tamil Nadu): Regarding Calling Attention, yesterday Aere was some mention about the 'Entry Tax'. Some of the Members spoke and I also took part. Now, the Chairman has admitted the Calling Attention. I would like to know in how many cases the Chairman admitted the Calling Attention given by one Member and.. .(Interruptions) It is politically motivated. (Interruptions)

SHRI R. MOHANARANGAM (Tamil Nadu): Sir,.. .(Interruptions). It is a State subject. Why should it come to Parliament? (Interruptions)

MR. DEPUTY CHAIRMAN: In this House there is no limit whether one man gives notice or... (Interruptions) Now, let us go ahead. Now that the Calling Attention has been admitted, let us proceed with it. You will have your chance. Then you can say whatever you want to say. (Interruptions) I am not accepting your point of order, (Interruptions)

SHRI U. R. KRISHNAN: The Calling Attentio.n mention. situation out of the reported levy of 'Entry Tax' by the Government of Tamil Nadu result ing in rise in the prices of essential com modities causing hardship to fhe consumers and the Governments reaction thereto", In this connection, I would like to make two points. First of all.....

MR. DEPUTY CHAIRMAN: Whatever you say.... (Interruptions). This is no point of order.

SHRI U. R. KRISHNAN: Let me complete. (Interruptions).

MR. DEPUTY CHAIRMAN: I have followed your point. When your turn comes, you may raise this. (Interruptions) I don't think that this is a point of order. You are reading it and I can fo How.

SHRI U. R. KRISHNAN: You can straightaway reject it that it is not a point of order. But the wording is....

MR. DEPUTY CHAIRMAN: That is there. What is that you want to say?

SHRIU. R. KRISHNAN: It ha not come into force at all. It is pending before the President for his assent. (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Mohanarangam, I think, you should exercise some restraint. You will have your chance. Then you can say whatever you want to say. But this is no way to disturb ^ the proceedings. Many State Governments have been attacked here many times. (Interruptions) Please bear with me for a moment. Many times nany of the State Governments have been attacked in this House. But the Members belonging to the

party holding power in the Stale do not up in this way to disturb the entire proceedings. You will have your chance. We have discussed the blinding case

other problems of ase take you swhenyour chance cornes, you can say wh;-il ha.ve. (I ni erruptions)

**SOURENDRA BHATTA** PROF CHARJEE (West Bengal): Mr. Deputy man, Sir----

MR. DEPUTY CHAIR. I will

· SHRI U. R. KRISHNAN: Before you call him, I want to make a point. You can give a ruling after I put forth my point.

MR. DEPUTY CHAIRMAN: What is your point? You are saying it so many times. {Interruptions}

SHRI U. R. KRISHNAN: Sir. Ihe Act has inot come into force. It is now before the President' for his assent. So, there is no question of enforcing the levy now. So, this point cannot be discussed now. Apart from it, only after it comes into force if the prices rise, that can be raised. So, I request that the Call Attention may be postponed to some other day and it may be modified in some other form.

MR. DEPUTY CHAIRMAN: I deot'1 accept that point. Please 'ake your seat.

SOURENDRA BHATTA-PROF CHARJEE: Sir, I have a point of order.

SHRI DINESH GOSWAMI (Assam): Sir...

PROF. **SOURENDRA** BHATTA-CHARJEE: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Youtpoint is not there.

SOURENDRA PROF BHATTA-CHARJEE: I may have a point. He may have a point. You have allowed him and you should allow me. 310 RS-8

U DINESH GOSWAMI: Sir, I am making a submission on the point of order ed by my learned friend. It is true that aking, we do not discuss here a of a State Assembly. But remains that if the Legislation of Assembly affects certain subjects then we have dicussed it Bihar Press Bill because the Bihar Press Li'd even befor ihe President, the Bill affects the right of we in our wisdom,

t tt ry tax will lead to rise in prices of ntial commodities. And the increase of prices of essential commodities is a sub-. ject with which we are deeply concerned. And, therefore, I think, the Call Attention as it is presented comes within the purview of this Hou;e to discuss.

SHRI V. GOPALSAMY (Tamil Nadu): Yes, Mr. Goswami is correct.

MR. DEPUTY CHAIRMAN: Yes, Mr. Bhardwaj.

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh): Sir, I beg to call the attention of the Minister of Finance to the situation arising out of the reported levy of 'Entry Tax' by the Government of Tamil Nadu resulting in rise in the prices of essential commodities causing hardship to the consumers and the Government's reaction thereto.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-TABHI RAMA RAO): Mr. Deputy Chairman Sir, the Tamil Nadu Government have sought to have an enactment for levy of Entry Tax on goods like sugar, tobacco, textiles, vanaspati, paper and paper board, drugs and medicines, cement, petroleum products, and a few more commodities like iron and steel ores, etc. when they are brought to certain specified areas in Tamil Nadu. The first three items mentioned above, viz. sugar tobacco and textiles are lUibject to additional excise duty in lieu of sales tax. Similarly, the Tripathi Committee, set up by the Central Government pursuant to the recommenda[Shri Pattabhi Rama Rao]

tions of the Chief Ministers' conference on Sales Tax held in September, 1981, has examined the question of extension of additional excise duty to the other five commodities viz. vanaspati, drugs and medicines, paper and paper board, cement, and petroleum products. In electing the items for levy of Entry Tax the Govern ment of Tamil Nadu have taken notice of the above eight items. However, it should be made clear that Entry Tax is different from sales tax. Some years back the West Bengal Government imposed Entry Tax on specified goods coming into the metropolitan area of Calcutta. A few other States like Karnataka and Madhya Pradesh are also levving Entry lax. Apparently, the Tamli Nadu Government is following suit. It would not be correct to say ihat the Tamil Nadu Government i; trying to levy Entry Tax in lieu of Sales Tax because the two taxes, viz. Entry Tax and Sales Tax are quite distinct. The decision of Tamil Nadu Government to levy Entry Tax would not also affect the decision which may be taken to levy additional excise duty in lieu of sales tax in respect of the five commodities recommended by the Tripathi Committee. Perhaps only a plea can be taken that when an Entry Tax has already been levied by the State Government, further additional excise might increase the prices of commodities. Possibly there is fear that on implementation of the recommendations of Tripathi Committee after its acceptance, the Government of Tamil Nadu would lose revenue. This is also not correct as the Tripathi Committee has taken care to ensure that the State Governments do not lose revenue which they have been getting as Sales Tax on the>« five commodities.

SHRI HANSRAJ BHARDWAJ: Mr. Deputy Chairman, Sir, I am grateful to the hon. Finance Minister who has elaborated the implications of the Tripathi Committee and the efforts of the Central Government to abolish sales tax. Sir, you will recall the history of the abolition of sales tax. It was undertaken, the whole exercise was undertaken on the basis'of a national consensu;. Why was it done? It was done

because the sales tax had affected the whole trade and, therefore, Sir, it was felt that the sales tax system was not functioning properly, that it was prone to corruption, that it was creating hardships to the consumer and that it was creating additional hardship; to the traders as well. So. Sir, after a long agitation by the traders and discussions in seminars and other places, the Government of India had undertaken to examine this question and a committee wa's formed to see how far the sales tax could be abolished. Now, Sir, in the light of this situation I am addressing this august House with this very important question. My friend from the A.D.M.K, was slightly agitated, though he should not be. After all, the discussions will give them guidelines, if anything wrong has been done by their Government they could rectify it. In a democracy the more a thing is debated the better are the result, and when we debate a thing something better emerges out of the discussions and I assure my friends that I am al'so alive to the constitutional pronouncements, in these matters. Several States have already levied such taxes. The courti have gone into all these matters. But, Sir, today why after all, has it occurred to us to bring to this hon. House the question that this tax is not so simple as it looks that merely a tax is imposed on entry to augment certain resources of the State? It is not that question. The question is that when the whole nation is trying to abolish a corrupt system of sales tax, why-is it being brought back camouflaged by another tax? This is the question. The second thing is, what are the goods that are being affected by the introduction of this tax. The details of such goods have been given by the hon. Minister of Finance. They are vital goods. They affect every consumer. They affect every man, the common man and the smallest man, in the street. And if you are going to impose 5 per cent arbitrary tax, there is no compensatory tax; it has not been defined as to how you are going to impose this 5 per cent tax. It is for what? What are

going to give to the people in return? The courts have always insisted that in order fo make a tax immune from violation ef Article 301, you have to show that by

levying this 5 per cent tax you are goin\ to give this thing to the people at large, and what benefit are the people going to derive out of it; otherwise, tt is going to burden the people. Therefore, when you tax commodities like ihe sugar, petrol, iron and steel and cement which everybody uses in his house everyday, it does not com;; within the purview of the competence of the State legislatures to impose the tax as and when they like. The courts insist that there must be a nexus between the tax levied and the benefit derived therefrom.. .(Interruptions) Please he<,r me; I will not say anything which is harsh; I will give the judicial pronouncements, in the case State of Karnataka versus Hansa Corporation. 1981, Supreme Court. You will se<i that it is for your benefit that I have r.n'sed this question and you must derive benefit from the judicial pronouncements. This is one que-tion that we have to examine whether a particular tax agitates public mind or not. Everybody will agree with me that it agitates the minds of the people when you impose 5 per cent tax....

Calling Attention Motion

### SHRI U. R. KRISHNAN: It is 2 per cent.

SHRI HANSRAJ BHARDWAJ: It is 5 per cent which is sought to be imposed and which has never been levied in the past by any State. Karnataka had 2 per cent tax, and that was also a tax in lieu of octroi tax. They were abolishing this octroi, the obnoxious octroi tax and charging 2 per cent as compensation. Sir, I am only elaborating these things that today I have to satisfy you that this is a matter which agitates every home in Tamil Nadu. Not only there, but the traders in the whole country will be agitated. And when we talk of free trade and commerce, these things have to be discussed

Sir, the second aspect to which I wish to draw your kind attention h whether there is any public reaction to this tax. Firstly, I will draw your kind attention to the fict that when this Bill was taken up in the Tamil Nadu Assembly, the whole Opposition opposed it. Thereafter, about 500 traders-I am only saying it so that

they should consider over this matter-500 representatives of the trade went to the Government, represented it and they were arrested. Thereafter, 2500 more were arrested. I have been informed by press,, and I am wellinformed in this matter that . in order to enforce it, they have started, coercive methods also. This is the reaction/ of the trade.

Public Importance

Then there is the question whether in-nil these circumstances, such a tax should be imposed and whether it agitate! the public mind. Let us, in these circumstances, examine, what is this tax about. In tion 3 of the Act it is given that the State Government has the powers to levy ad valorum tax upto the limit of 5 per cent in any area the State Government may like, on any goods the State Governmeat may like, out of the scheduled goods. Now. Sir, it will create a serious anomaly within the State itself notwithstanding the fact that it will affect the flow of trade; it wilt impose tariff barriers against goods on which this tax is levied. It will Seriously affect the trade from one province to another and you will see that it will create zones, somewhere with 5 per cent tax, somewhere 4 per cent tax, and somewhere no tax. If this is the spirit that is to be implemented end in these circumstances if there is a zone free of tax, that will give-rise to blackmarketeers and hoarders and the State Government will have to meet with all these things through the machinery which they are forming. It wil! cost the State additional expenditure in forming an authority to implement this Act. And what is going to happen? The traders-will have to register themselves; they have to file returns that would be assessed rndT penal provisions have been made in Section 23, and all these things are there. If there is a simple default in some return, the trader will have to be prosecuted.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI HANSRAJ BHARDWAJ: I wil? take one more minute, because it has to be discussed dispassionately. Sir, the Supreme Court has elaborately settled Ihe law and with your kind permission, J would? like to mention what the Supreme Court

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### [Shri Hansraj Bhardwaj]

J. We have the Rajasthan Automo- • nd now the latent case of Kar- The hon. Supreme Court has given deline which they should look inio. Supreme Court has said: "On a conspectus of these decisions, pears well settled that if a tax is tory in character, it would be une from challenge under article Ol. If, on the other hand, the tax is vn to be compensatory, it would party, seeking to rn the validity of the tax to show requirements of article 304 been satisfied.'

304, as everybody knows, does not protect discrimination. Article 304 says ie tax Should not be discriminatory, oods which are manufactured in Tamii Nadu should be taxed on the same as we are taxiing goods from outside the State. The Supreme Court has

'Restrictions and freedom co-exist. Where the Act facilitates freedom of trade and commerce, it will be welcome, ff it hampers trade and commerce, it is violative of articles 301 and 304.."

### Thank you.

SHRr PATTABHI RAMA RAO: As I have already said, evidently, the Tamil Nadu Government has introduced this tax use of the fear that the Tripathi Committee had recommended five more items to be included in addition to the three items already there. To circumvent that, to overcome that, perhaps they are introduced this tax. It is going to be very difficult for the people there to bear this extra burden. But however, it is for the State Government to deal with this because it is not a Central subject. It is a State subject.

SHRI ERA SEZHIYAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I appreciate the move made by hon. Member Mr. Bhardwai to draw the attention of this House to a matter of 'serious importance' arising out of the reported levy of Entry Tax by the Government of Tamil Nadu resulting in rise in the prices of essential

odities causing hardship to the consumers. He is requiring the reaction of the Central Government on a tax which has been levied by the State of Tamil Nadu and the hon. Minister has made a statement on this.

to a matter of Urgent

Public Importance

Sir, first of all, I would like to confine this question only to two asp they have mentioned the Constitutional aspects and other things. If this is uitra vires of thi Constitution, if the State i not have the powers under the Con:, tion, then it is a matter we can discuss here. But it is to be settled by the court where the Constitutional ultra vires can be taken. If the court strikes it clown, then, it goes out of the statute book.

The second thing is that the additional burden, of which the hon. Minister has said, is going to cause hardship to the people. A tax is bound to raise the prices of commodities. It is for the Government of Tamil Nadu to take care of this.

I would like the hon. Member who initiated this Calling Attention to remember one thing. This tax is supposed to be some sort of an octroi tax. This is not sales-tax. Sales-lax is a tax on transactions whereas octroi or entry tax ii a tax in commodity. This is the basic difference between the two. Let us not confuse between the two. Octroi is the thing where the person bringing the goods, into the municipality pays the tax. Entry tax is one which is being collected at a central point where it is being manufactured, to be paid by the seller and not by the persons who bring these things into the municipality. There is a slight difference. Of course, I hold no brief. I do agree that this is an archaic form of taxation. So many States want to give it up. Very many States have been advised to give it up. The hon. Member seems to be so much agitated. I wish the hon. Members on the other side, fhe Congress (I) Members, had shown the same agitation when this entry tax was put in Madhya Pradesh, in Karnataka or in West Bengal It is there in Madhya Pradesh. Octroi tax is very much prevalent in U.P., Maharashtra, Orissa, Punjab, Rajasthan, Haryana, Gujarat, Manipur Union Territory of Delhi and Pondicherry.

All these States have got some sort of octroi. I would like to know from the hon. Member who has raised this issue today whether they raised any point of apprehension or agitation against similar taxation in their' own States.

From the press report I gather—I might be wrong—that the entry tax is starting with two per cent and not five per cent as he has stated.

SHRI R. MOHANARANGAM (Tamil Nadu): It is not exceeding two per cent. He has wrongly quoted five per cent'

SHRI ERA SEZHIAN: The record may be set straight. I do not attribute motive to him. Politically he may have been motivated, but I do not think there would have been any motivation in giving the figure wrong. I think it is only two per (ent.

SHRI MURASOLI MARAN (Tamil Nadu): The maximum fixed is five per cent.

SHRI V. GOPALSAMY: He has got the Bill.

SHRI ERA SEZHIAN: Now, Sir, I would like to know the reaction of the hon. Minister to this question. When it is said that Rs. 17 crores levy in a State is toing to result in rise in the prices of essential commodities causing hardship to the consumers, etc., what about the additional resources of Rs. 2800 crores which are going to be mopped up in a single vear by this Finance Minister in the Budget year 1983-84? Additional resources to be gathered, pre-budget, post-budget, by notifications, ordinances, etc. come to Rs. 28M crores. I would like to know what amount of hardship it is going "to cause and on this account how many times the hon. Member has tried to raise the issue in this House.

Now, Sir, the basic issue is this. This is an archaic form of taxation. My plea is, the States are being forced to go in for gathering such resources. The other day Dr. Adiseshiah also said the same thing. But here is a State that is being driven to

this one because of the inelastic sources of tax measures available to the State and also the increasing amount of expenditure and responsibity fixed on the State. The total tax revenue in the entire country of the 22 States and the 9 Union Territories and the Central Government comes to about Rs.22,182 crores. I have calculated the figure for the year 1981-This is Ihe total tax revenue. Out of this the. States collected only Rs. 7514 crores, which comes to about 33.9 per cent. This is being collected by all the States as tax revenue whereas the tax revenue expendture comes to about Rs. 28069 cror>> for all the States and the Centre. The States share is Rs. 15,550 crores, coming to about 55.4 per cent. This itself show hat whereas the sources available to the States are very meagre', the expenses are going up. Even when Rs. 2800 crores are mopped up as additional resources, how much will the State given" As has rightly been pointed out by Shri Morarka, only Rs. 180 crore-is going to them, Rs. 850 crores is for planning, The balance for the Central Government. Therefore, the basic problem is that the States are put to a hardship, facing continuing and enlarging deficits. This is a question of the financial resources, available to the State. It will be desirable if the Central Government came to the rescue of not only Tamil Nadu but also to all the other States that are mentioned here, which are having archaic forms of octroi or entry tax. The only major source available to the States is the sales tax. The hon. Minister was a member in Madras State when sales tax was introduced.

SHRI PATTABHI RAMA RAO: I was Minister in Madras State in 1952. But I was handling sales tax.

SHRI ERA SEZHIAN: Therefore, be should be well aware of the very very inelastic and limited resources. I would like to know from the hon. Minister whe-ther, instead of condemning the State Governments for this one, the Government will come to the rescue of not only the State of Tamil Nadu but of all the other States in abolishing octroi tax, entry lax, but also by giving them some other

; IShri Era Sezhiyan]

.nsatory way ol" resource\*. Thai is iBy question.

SHRI PATTABHI RAMA RAO. Sir, there is one thing to which 1 must draw ihe attention of the hon. Member, Mr. Era Sezhian. Now that Eighth Finance Com- ! amission has ben appointed, it is going into the question of allotment of the share .from the Central excise to the States- States share and the Central share. Pending that, and also with the Tripathi Committee report in hand, to levy a tax of Khis type is really a harassment to the public; here is no doubt about it. (Inter-ruptions). I am not yielding. There will toe terrible corruption on the part of the officers. I have myself handled the sales tax department when I was the Minisler in Tamil Nadu State which was then called Madras State. There was terrible amount of corruption among the officers. Now also this will increase. That is purely . for the State to decide

SHRI NIRMAL CHATTERJEE (West Bengal.): About corruption it does seem sthai yesterday's Finance Minister's speech, ry superficial one, has been able to influence tbe members of the ruling Party. Now, firstly, about corruption the Minister has the experience of corruption about «ntry tax, sales tax, etc. in the State. I 'toelieve he has experience of corruption in the various excise departments of the Centre also but he is not a position tq disclose that because he has not yel left this Ministry although he has already left ihe Tamil Nadu Minisrty and it is no longer in the effective power of hjs party, it is under the DMK rule.

Ttow ihe question referred to is in terms of hardship. In this connection, I may mention something about yesterday's Finance Minister's speech. Even yesterday She Finance Minister was talcing credit for rke of only 2.2 per cent in the wholesale j price index and that was in December. I j menlioned that also in my earlier reference ihat even in the Economic Survey the January figure was given where the rise •was mentioned as more than 4 per cent. In his speech he mentioned that the rise

is, .ven in the wholesale price index—because ihe Finance Minister has refused to disclose anything about the consumer price index—7 per cent. Only yesterday a report has come that the wholesale price index has risen by 8 per cent in the course of lhe la\*i «ine year. Now, Sir, the solicitous-ness of the ruling party about the rising prices, which has been mentioned in the Calling Atlention. is well understandable in the context of this.

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Mr. Sezhiyan has also referred to the inadequacy of the resources made available to the Stales. He has referied to the Tripathi Committee, he referred Io the Finance Commission and the Finance Minister has forgotten to make a mention of the Sarkaria Commission. The question ot resources and the question of relations between the Centre and the States in economic, political and other matters are so vital that the Government was forced to appoint the Sarkaria Commission. But since it is against the interests of the Cenire, you make an announcement that the Commission is appointed and then you delay bolh the formation of the Commission and the formulation of its terms of reference. So many days are aheady over.

Now, Sir, the third question referred Io is abom the integrity of the country. Now may I ask the hon. Minister and ihe ruling party Members what disintegrates the country? Deprivation of States' resources and denial ol tights to Ihe States by the Centre, or the struggle of these States in order to garner more resources in order to serve the people in Iheir States? I want to make my position clear. Our leaders in Tamil Nadu have courted arrests against this tax, We know that such taxes hurt the interests of people; therefore we shall try to have them withdrawn. But may L ask one thing of the ruling party Members and Ihe Minister who has already indicated that there will be some price rise, The 300 crores of rupees ihat Mr. Sezhian has mentioned is not entirely through indirect taxes. When the railway imposts are made, is he prepared to withdraw and reduce the hardship? Is he prepared to compensate all the Stales for the losses that will be ini:ui i ed by withdrawing these which are supposed to be corrupt but less corrupt han the income-tax evading people? They ue supposed to be corrupt. Is the ntre prepared to compensate the Slates for all the losses that will be incurred via the giving up of these indirect 'i want io know this from the Minister.

SHRI PATTABHI RAMA RAO: Sir, the question of compensation does not come. About the items mentioned in the Tripathi Committee's Report, there are five items irt addition to those which we have taken earlier Here, Sir. the question of compensating them is there actually be levying Central excise in place of sales tax. The share for these items in the Central excise will certainly go to the State. Where is the doubt about it? But, if. Mr, Era Sezhiyan or my other friend there .. "How do you meet Iheir expendi-'iire?" ia it possible if they go on spending? Some States. I know, are squandering the monies and their expenditure is going, up. Then do you think it is possible for the Centra's Government or any Covernment to come to their aid?

श्री जनदीश प्रसाद माथुर (उत्तर प्रदेश) । श्रीमन्, मैंने बड़े ध्यान से मंत्री महोदय का जवाब सुना है। उनके जवाब से मेरे दिल में सन्देह हो रहा है कि यह सारा प्रश्न राजनीतिक दिष्ट से उठाया गया है। हर प्रदेश को अधिकार है कि वह टैक्स हैं लगाये। जैसा मंत्री महोदय ने जवाब में बताया है कि तमिल-नाइ के अतिरिक्त और भी बहुत से प्रदेशों ने एन्टी टेक्स लगाये। मैं पूछना चाहता हं कि क्या जब अन्य प्रदेशों ने, जैसे मध्य प्रदेश है, जैसे हरियाणा है, जहां रूलिंग पार्टी की, कांग्रेस की सरकार थी, तब भी यह बात रखी गई थी या नहीं रखी गई थी ? इसरे, श्रांदोलन वहां पर हुआ है यह बात सही है, क्योंकि जब भी कोई टेक्स लगता है तो कोई भी नागरिक उसको ग्रासानी से स्वीकर नहीं करता।

प्राइसेज बढ़गी, यह बात भी ठीक हैं में यह पूछना ६ हता हं कि क्या समिल-नाडु सरकार ने सेल्स टेक्स रह करने की स्वीकृति मान ली है ? जब यहां पर कान्फरेंस हुई, उस समय प्रश्न था तो क्या समिलनाडु सरकार ने सेल्स टेक्स रह करने की बात मान ली है? दूसरे, क्या ग्रापने इस विल को राष्ट्रपति के अस्सेन्ट के लिये भेज दिया है या नहीं भेजा है ? यदि नहीं तो कितन दिन से नहीं भेजा है ? इसका मतलब यह है कि भ्राप इस बिल को लटकाये रखना चाहते हैं और इसमें से पोलिटिक्ल इश् बना कर...

श्री उपसभापति : पहले यह तो पृष्ठिये कि बिल प्राया भी है या नहीं । तभी तो भेजने का प्रश्न उठता है।

श्री जगदीश प्रसाद माथुर : इस सवाल के ग्रन्दर तो यह कह देंगे कि नहीं आया है। मुझे यह बताया गया है कि अक्षेम्बली ने पास कर दिया है और तुरन्त बिल सेन्टर को भेज दिया है। तो मैं यह पूछना चाहता हं कि वह ग्राया है या नहीं ? अगर आया है और आपके पास रका हुआ है तो कितने दिन है रोका हुआ है ? अगर रोका हुआ है तो क्या उसकी जांच-पड़ताल ग्रापका विस मंद्रालय कर रहा है ? राष्ट्रपति को सब्मिट करन से पहले सम्बन्धित मंत्रालय की सिफारिण होती है और उसी सिफारिण के ध्रनुसार राज्द्रपति की तरफ से 'हां' या 'न' होता है। आपका दुष्टिकोण क्या है? तिपाठी कमेटी की सिफारिश क्या है? तिपाठी कमेटी की रिकमेडेशन के बाद ही शायद यह कार्रवाई तमिलनाड सरकार ने की है। हो सकता है . . .

MR. DEPUTY CHAIRMAN: Recommendation of that Committee.

SHRI ERA SEZHIAN: Sir, J am point of order. The hon. Minister has said in the Statement which he has made: "Possibly there is a fear that on implementation of the recommendations of Tripathi Committee after its acceptance, the Government of Tamil Nadu would lose revenue. This is also not correct as the Tripathi Committee has taken care to ensure that the State Governments do not lose revenue which they have been getting on Sales Tax on these five commodities." That means, he has referred to a recommendation of the Tripathi Committee. The Tripathi Committee might have submitted its report, but it has not been placed on the Table of the House. If that not done, under rule 249, I would request the hon. Minister to place the report on the Table of the House because rule 249 says that the papers quoted be laid on the Table of the House. It is stated thereunder:

"If a Minister quotes in the Council a despatch or other State Paper which has not been presented to the Council, he shall lay the relevant paper on the Table:

Provided that this rule shall not apply to any documents which are stated by the Minister to be of such a nature that their production would be inconsistent with public interest:

Provided ttuther that where a Minister gives in ms own words a summary or gist of such despatch or State Paper it shall not be necessary to lay the rele-' vant papers on the Table."

ir, the two provisos are not applicable. he first one, the main thing, is applicable, te has quoted from a despatch or a State aper wh'ch has not been laid on the able of the House. I would request you

to ask the hon. Minister to lay it on the Table of the House because he has quoted it. It is not a reference alone; he has quoted it.

MR. DEPUTY CHAIRMAN. Let us hear him. We do not know the position.

SHRI PATTABHI RAMA RAO: Sir. the Bill passed by Tamil Nadu has not been received by the Home Ministry for President's assent. It is based on informal enquiry. The Tripathi Committee's Report was laid on 29-4-83

श्री जनवीश प्रताद माथरः श्रीमन मेरी बात अभी पूरी नहीं हुई है। उन्होंने कुछ जवाब तो दे दिया है। में यह जानना चाहता हं कि क्या तमिलनाड सरकार ने सेल्स टेक्स को एबोलिश करना स्वीकार कर लिया है ? ग्रगर कर लिया तो फिर यह सब लड़ाई इस संबंध में है और उन्होंने अब जो काम किया है उसके संबंध में संदेह बेजा है। इस तरह से क्या उन्होंने दसरे तरीके से कमाई नहीं की है ? अगर उन्होंने कोई कथाई नहीं की है तो यह संदेह क्यों प्रकट किया जा रहा है ? दूसरी वात मैं यह जानना चाहता हं कि अन्य प्रदेशों में भी एन्ट्री टेक्स होना चाहिए, क्या ग्राप इस प्रकार की चर्चा कारेंगे?

SHR1 PATTABHI RAMA RAO: That question does not arise now because nobody has moved it. It is only the Tamil Nadu Government that they have moved.

SHRI JAGDISH PRASAD MATHUR: Are you going to open the question with them? (Interruptions).

MR. DEPUTY CHAIRMAN: He has said that the question does not arise at this stage. Shri Mohanarangam . . .

उन्होन जवाब । अन्य कोई वास उनकी नहीं प्राई होगी।

# श्री शिव चन्द्रशा (विहार) : श्राप. उनको समझाइये ।

SHRI R. MOHANARANGAM: Sir, I am very much grateful and thankful to our hon. Member Mr. Bharadwaj for having given me an opportunity to discuss this problem. First of all, I do not know whether our hon. friend Mr. Bharadwaj visited the Madras city during the last en years. Now he has raised so many points about the Entry Tax. First of all, he has talked of the integration of the counlry. I do not know how this will work against the integration of the country. Again he has stated that it is discrimina-tary in taxation on certain commodities. My friend did not point out anything at the time when there was Entry Tax imposed by Tamil Nadu Government. Karnataka as well as by West Bengal. My friend did not talk any of these things at the time Entry Tax was introduced by Maharashtra, Gujarat, Punjab, Haryana, Uttar Pradesh, Bihar, Orissa, and even including the capital of this country. When all these were introduced, I do not know what my friend Mr. Bharadwaj was doing. First of all, I would like to tell you one thing. Mr. Deputy Chairman, he entry tax is not new to this country. It is not an innovation of the Tamil Nadu Government. Already this entry tax is there in Karnataka as well as in West Bengal. When this tax is already prevailing in two important States of the country, 1 do not know why the entry tax imposed by the Tamil Nadu Government has been made a calling attention matter of urgent public importance. Because he has already raised the matter, I would like to deal his points one by one, Sir.

First of all, this tax, contrary to what our friend, Mr. Bharadwaj pointed out will not affect the consumers. It will never affect the purchases. Only the Tamil Nadu Government is going to realise the tax. According to the statement, according to the Press information, Rs. 17 crores are to be realised by implementation of the entry tax. When our country is in a position to spend Rs. 5,000 crores on the Asian Games, it is not a major thing to collect Rs. 17 crores from 4.5 to 5 crores of people of Tamil Nadu. When we are in a position to collect Rs. 650 crores as sales tax in Tamil Nadu, my friend, Mr. Bharadwaj has come to the conclusion that just collecting Rs. 17 crores from 4.5 to 5 crores of people will definitely affect the entire consumers of my State! And he has visited each and every house in my State, and he has come to the conclusion that it is a burning in Tamil Nadu State because problem Tamil Nadu Government has come forward to impose Rs. 17 crores of tax on the entire 4.5 or 5 crore people of the State;

Secondly, Sir, it is a well known fact that our country is a poor country. Without having very good rivers and fertile lands, we have to come to the Centre with a begging bowl. And the Centre always says that it is not in a position to give anything. And when the State Government cornes forward and says that it is going to raise, resources, permission is not given. This is one of the best sources of taxation. Students of Economics will understand definitely about the source of taxation and the canons of taxation. He has pointed out so many things. He has shown his legal knowledge. He has shown his fundamental knowledge with regard to the elements of taxation. But I want to say that it is the duty of the State Government to impose tax or

### L»nn R. Mohanarangam i

•create new cess just to meet development expenditure, to meet the situation and to meet the wants of the people for which the Government has been selected by the people of that particular

· Sir, as I told you already, this entry :ax ia not' for the whole of the State. If you go one by one into the pages of The Bill, you will come to ihe conclusion ihat the entry tax is not for the entire State. This is only for 17 Government institutions—only three corporations and 14 municipalities. It will not be applicable throughout the length and breadth of the Tamil Nadu State. but 'o only 14 municipalities and 3 corporations. He did not go into the entire thing, and he has almost come to the conclusion without just going through the thing, just giving false statistics, he has said that the Government of Tamil Nadu has come forward to impose 5 per cent tax. Already on the floor of the Assembly it has been clearly stated that thi-; tax should not exceed more than 2 per cent. which cornes to really Rs. 17 crores. Earlier it was Rs. 20 crores. They have dropped drugs and medicines. Now it works out to only Rs. 17 crores

Sir. he has stated another thing also. This is only on certain commodities. Wherefrom did Mr. Bhardwaj sel this information that the Tamil Nadu Gov ernment has arrested more than 2,500 persons, the first day 550 persons, that very big traders have formed an orga nisation, that there was a procession and the Government came forward to arrest 2,500 persons? Do you mean to sav fhat in Tamil Nadu we have got Tatas and Birlas? We have only poor people anj only upper middle class people, Only 326 persons were arrested, One hundred and fifty persons were released on bale. And they have asked all those who wanted to go, to Ninety-nine per cent haw refused to go on bail. Is it not a fact that it is the duty of the State Government in this country to maintain law and order? Is it not the duty of the State GoverniBeat to arrest persons who are out to create all sorts of complications and law and order problems in the society? Is it not the duty of the State Government to preserve law anci order? It is on account of that duty that the State Government came forward to arrest them, and they have already been released on bail. I would like to ask three important questions to which Mr. Rao will definitely give answers, as he has been giving answers to other members. First of all, I want to know whether it is for the first time that our Tami[ Nadu Government has come forward to impose this tax, or this tax has already been imposed in other States. And what made thenii discuss about this problem? I do not know what the reasons are for introducing this subject today on the floor of Parliament, calling the attention of the public of this country and saying that it is very urgent and important, when this tax is already prevailing in two other States and when it is already threre in the form of octroi in nine or ten States, including the Capital of the country. Bui you did not object to that. But now why are you objecting it and discussing it on the floor of Parliament when the poor Southern State of Tamil Nadu introduces it just to collect Rs. 17 crores when the sales tax is already Rs. 650 crores? Finally, how will it affect the consumers and how will it raise the prices of essential commodities, as pointed out by some Members?

SHRI PATTABHI RAMA RAO Mr. Deputy Chairman. Sir, I have heard Mr. Mohanarangam with great care and patience. I may mention, with my experience of the sales tax as a Minister there once, ihat 1 feel that any tax on useable commodities, that is, commodi-lics that are commonly used, will certainly escalate the prices. Where is the doubt about it? And this will certainly escalate the prices. There can be no doubt about it. It may be 2 per cent now. Starting will always be low. But they go on increasing later. When sales tax was introduced in 1938 by Rajaji, he started very humbly with half a pie. or one pie or something like thai. I do not remember the exact figure. And now

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is it? It is a source of big income. So that income may be there. But what about the burden on the people? That is there. But probably, as they say, the State requires some money and so to meet their expendituie or revenue requirements, for the sake of revenue, they might have done it. That is a different matter. But our feeling is that they might have forestalled the Tripathi Committee's report anj introduced that.

Culling Attention Motion

MR. DEPUTY CHAIRMAN. Shri Rameshwar Singh.

श्री रामेश्वर सिंह (उत्तर प्रदेश) : श्रीमन् ...

श्री हक्मदेव नारायण यादव (विहार) : आप तमिलनाड् कैसे चले गये ?

श्री रामेश्वर सिंह : जहां यह भेज दगे. वहां जाना पडेगा । उपसभापति महोदय, माननीय मंत्री जी ने कहा है कि ब्रांघ्र में मैं मंत्री था तब वहां भ्रष्टाकार चरम सीमा पर था (व्यवधान) मैं दो तीन बातों को बड़े गौर से सुन रहा था (व्यवधान) में समझता हं सरकार की दो दिष्टयां हैं देखने की । वहां इनकी सरकार नहीं है, वहां पर रामाचन्द्रन जी की सरकार है जी कि नान कांग्रेस (ग्राई) सरकार है । अगर कोई नान कांग्रेस (बाई) सरकार टैक्स लगाए ब्रगर ब्रपनी ग्रावश्कताग्रों की पृति करने की बात करे तो यह डंडा तान कर उस पर खड़े हो जाते हैं । जब वे अपनी मजबूरी जाहिर करती हैं तो एक तरफ यह डंडा उठा कर खड़े रहते हैं कि कुछ मांगों मत. यह दोहरी नीति गलत है । मैं इस बात को स्पट्ट करना चाहता हं कि जब तक इस देश में गैर बराबरी रहेगी बेकारी के सवाल पर, अभी पानी भी तमिलनाड में नहीं मिल रहा है, श्राप न 32-33 वर्षों में पानी की व्यवस्था

Public Importance भी नहीं कर सके इन्सान को देने के लिए। मैं यह मानता हं कि टैक्स लगाने से वहां की जनता पर कुछ बोझ पड़ा है लेकिन आपने जो कल टैक्स लगाया इससे क्या जनता पर बोझ नहीं पड़ा है ? इससे क्या जनता का बोझा घटा है । तो यह दूर दृष्टि स्राप जब तक नहीं रखेगे तब तक देश का, उपसभापति महोदय, यही हाल रहेगा । ग्रभी तो तमिलनाड् का यह सवाल है। हर स्टेट कुछ न कुछ टैक्स लगाता है । तो आवश्यकता की पूर्ति करने के लिए ग्रगर उसकी ग्राजादी को ग्राप छीनना चाहते हैं तो ग्रापको उनकी ग्राजादी की मकस्मिल हिफाजत भी करनी होगी । मान लीजिए, उनकी ग्राजादी छीन लें यानी लेने का ग्रधिकार ब्रापको है तो देने का भी ब्रापको ब्रधिकार निहित है, (समय के घंटी) तो उप-सभापति महोदय, दो मिनट में बात खत्म करूंगा क्योंकि यह सवाल मामली सवाल नहीं है । ग्रभी काश्मीर भी वह टैक्स लगायेगा, ग्रपनी मनमानी करेगा (व्यवधःन) श्री फारूख ग्रब्दल्ला मनमाने तरीके से अपना काम करते रहते हैं। इनको भी मैं कहंगा कि ये जो तमिलनाड में डी० एम० के० ग्रीर ग्रन्ना डी० एम० के के लोग हैं जो बारी-बारी इस सरकार की दलाली और चापलुसी करते रहते हैं इधर-उधर करते रहते हैं, जब इस सदन में सरकार के खिलाफ बोट देने का सवाल **ब्रा जाता है ग्रीर हम वा**क ग्राउट करते हैं तो आप बैठे रह जाते हैं और फिर हमसे उम्मीद करते हैं कि हम आप की मदद करें। तो ग्राप दलाली की नीति नहीं छोडेगे तब तक भ्रापका यही हाल रहेगा । भ्रापकी यही हालत होती रहेगी ...(समय के घंटी) क्यों, क्योंकि दलालों की यही हलत होती

श्रिं। रानेश्वर सिंही

है। जो भी दलाली करता है उसी की यही हालत होती है । उसकी यही हालत होगी...(ननम का घंटा)... मैं मंत्री जी से दो बातें जानना चाहता हूं। एक टैक्स लगाने से चीजों का दाम तो बढ़ा वह तो गरीबों पर पड़ेगा इसमें कोई शक नहीं है धौर एक रास्ता भ्रष्टाचार का भी वहां खलेगा और भ्रष्टाचार वहां चरम सीमा पर बढेगा, जैसा कि आपने कहा। तो द्यापने जो टैक्स कल लगाया तो उस वक्त जब मंत्री थे, तब भी भ्रष्टाचार था और ग्राज ग्राप मंत्री हैं ग्रापने टैक्स लगाया, ग्रापके यहां भ्रष्टाचार है कि नहीं उस भ्रष्टाचार को ग्राप दूर करेंगे कि नहीं ? कल मैंने पढ़कर सुनाया था...

धी उपसभापति : कल की वात माज मत कहिए, उसका जवाब हो गया, दूसरा पुष्टिए ।

श्री रामेश्वर सिंह: मैं भ्रष्टाचार की बात नहीं कर रहा हूं। भ्रापने जो टैक्स लगाया है, या भ्रापने जो टैक्स कम किया है उसमें भी भ्रष्टाचार चरम सीमा पर पहुंच गया है ग्रीर ग्रापके गले तक नहीं ग्रब आपकी नाक के बराबर ग्रागया और ग्रब ग्राप ड्बने वाले हैं ग्रभी नहीं तो कुछ महीनों के बाद । मैं दो बातें ग्रापसे पूछना चाहता हूं पहला आप स्थिति को क्लीयर करिये कि ग्राप स्टेट्स को फी काम करने देंगे कि नहीं ? घगर नहीं देंगे तो उनकी जो आवश्यकता है **उस** की पृति करेंगे कि नहीं करेंगे । ये दो सार -साफ मेरे सवाल हैं।

SHRI PATTABHI RAMA RAO: The honourable Msmber has made more a poltical speech than anything else. Tiiere is not much for me to reply cept to say one thing. He says we are ni

Nadu and other Governments. This ques artier and we did not tion iicvv JMVC to say anything. But now this

question has come and we have to say what we feel about it. And then he talked about prices, corruption, and all that...

Public Importance

भी रामेश्वर सिंह: : मैंने दो स**ा**ल पूछे हैं, उनको छोड दीजिए । 🕛

श्री उपसभापति : ग्राप जरा सुनिये भी।

भी रामेश्वर सिंह : ग्राप मेरी मदद करें।

श्री उपसम्बद्धपति : सुनिये तो मदद करें।

SHRI PATTABHI RAMA RAO: Corruption is bound to be there everywhere. It is only a question of degree. Was there no corruption when Janata Government was there? They appointed a big committee under Vaidyalingam and he gave a big report about big bosses. Was there no corruption at that time? Therefore, I am not talking about aU that now...

श्री रामेश्वर सिंह : उपसभापति महोदय, कुलकर्णी साहब, एक मिनट. . .

श्री उपसमापति : बोलने दीजिए. जवाव हो गया... (स्यवधान) पहले हो गया, एक घंटे से जवाब हो रहा है।

भी रामेश्वर सिंह: मैंने जो सवाल पूछे हैं मैं उनका जवाब चाहता हूं, मैंने भ्रष्टाचार का नहीं पूछा है, मैंने पूछा है... (व्यवधान)...

श्री उपसभापति : बाप पुछिए... (व्यवधान) ... जवाब हो गया है. एक घंटे से दें रहे हैं, आपका दे च्के हैं।

धी रामेश्वर सिंह : में प्रापसे मदद चाहता हं । बाप यह बताइये कि स्टेट की ब्रावश्यकता होगी, यह ब्राप समन्न रहे हैं... भीर झापको भी झावश्यकता होगी । तो मैं यह पूछ रहा हं कि स्टेट की जो आवश्यकता होगी, वह स्टेट स्वतः भ्रमनी भावश्यकता की पूर्ति करे

और ग्रगर नहीं करने देते हैं, तो क्या भाप उस आवश्यकता की पृति करेंगे ? हमारे दो सवाल है जीर विल्कुल साफ़ हैं।

Calling Attentio/! Motion

धी उपसमापति : इसका ज वा गया है ।

की हज्ञ देव मारायण यास्य : इसका जवाच नहीं हुआ है।

श्री शिव चन्द्र हा: इसका जवाव . . . (व्यवधःम)

श्री उपसभापति : भाई, ग्राप इनको जरा सुनें तो, ब्राप बीच में ही, बोलते रहते

SHRI A. G. KULKARNI (Mnharashira): I was really surprised a little bit when the Minister himself spoke of corruption. Bul we 'nave heard your leader saying that corruption is a global phenomenon. Now it is also intra-I'erritoirial because Justice Vaidyalingam brought out a report on corruption...

MR. DEPUTY CHAIRMAN; You put your auestion.

SHRI A. G. KULKARNI: It is not pleasant for you. But it is pleasant for me. You are sitting there as Deputy Chairman. I am sitting here as an opposition member.

If we look at this Calling Attention, to rne it seems to be a sponsored Calling Attention. It is quite justified in the sense diat the Rajya Sabha has every right to discuss this problem and we have discussed such problems. But in this connection, I want to ask what is the difference between entry tax and octroi duty. In IMaharashtra (or the las; 25 years octroi has been there. Since the advent of independence, octroi is there. Two or three years back the Bombay Municipal Corporation introduced the octroi tax. You were saying that since there is an agitation, you will look into it. That is

also a himsy ground. Agitations take place everywhere. In my district Sangli, whenever the municipality increased tho from 2 to 3 per cent, agitation has taken place and nobody runs to the Rajya Sabha with a Calling Attention. a problem which is de, by "he Government, It does not ne here. Please explain to me what is the difference between octori and pnt'T. In your it you Iv that any tax increases the price of com- Whether lere or wiit is in Madras or in your Andhra Pradesh or in "Karnataka, the price in-ases and

to a matter of Urgent

ist now passed will not increase prices? Wholesale prices have gone to the highest. I have got nothing to do with my collegues of the AIADMK or the DMK or the Congress (I) Party. But I doubt whether this is not an attempt to encourage flssiparous tendencies in States which are not run by the Congress(I) Party. This worries me. I am not making a joke. This octroi business is a minor thing. Whether the President going to give his assent or not, God alone knows. But it is,

people sufferbecaus DoI you

agitation on this issue. I will also advise my friends on this side. Shri Rameshwar Singh has used a bad word. For Heaven's sake, do not ride on a tigress. Once you get down, it will devour all of you...

SHRI R. MOHANARANGAM: We are in a position to safeguard ourselve^.

SHRI A. G. KULKARNI: We are in a position to safeguard you provided you join us. Tell your Chief Minister not to hobnob with thg power here too much...

SHRI R. MOHANARANGAM: We know how to safeguard ourselves.

SHRI A. G. KULKARNI: I am not telling you that you are an agent. The Chief Minister of Tamil Nadu and your party are not going to save themselves by joining the Congress (I). They will devour (Interruptions).

SHRI R. MOHANARANGAM; We ar<sub>e</sub> there io serve our Tamil Nadu. We aie there only to serve our people. I (Interruptions).

MR. DEPUTY CHAIRMAN: I cannot allow this. You can have your dialogue outside the House, (Interruptions).

SHRI A. G. KULKARNI: Sir, my last question.

MR. DEPUTY CHAIRMAN; You put your question.

SHRI A. G. KULKARNI; I would like to know from the honourable minister whether he will agree with me that there is nothing that is to be discussed here. This is a very small matter. Tamil Nadu Government is a state Governmeat and they will take their own share.

MR. DEPUTY CHAIRMAN Yes, Mr. Minister.

SHRI PATTABHI RAMA RAO: Mr. Deputy Chairman, Sir, it is quite interesting to hear Mr. Kulkarni, a veteran leader. He is advising the AIADMK Party people not to join us. (*Interruptions*).

SHRI R. MOHANARANGAM: He is advising you also. (*Interruptions*).

SHRI D. HIRACHAND (Tamil Nadu): He was not advising us; he was only cautioning us

SHRI PATTABHI RAMA RAO; That is all right. You please hear me fully and then you reply.

SHRI D. HIRACHAND; He was not advising us; he was only cautioning u<§ (*Interruptions*).

SHRI PATTABHI RAMA RAO: Sir, 1 am reminded of a small story. Sir, a fox was trying to catch crabs and it used to put its mil in the hole and then it used to catch the crabs and then eat them. Unfortunately, once it so happened that when rh; fox put its tail into the hole, the crabs cut the tail and the tail of the fox was gone. Then, Sir, the other foxes were asking this fox: "What is this? Where is your tail?" (*Interruptions*).

SHRI JAGDISH PRASAD MATHUR: Sir, it is a very nice story! (*Interruptions*).

SHRI PATTABHI RAMA RAO: You please hear me. Let me have my say. I 'nave heard you all and now let me have my say. (*Interruptions*).

Public Importance

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SHRI D. HIRACHAND: Do not put your tail in Tamil Nadu. You will lose it.

(Interruptions).

SHRI A. G. KULKARNI: Do not put your tail there. It. will be cut. (*Interruptions*).

SHRI PATTABHI RAMA RAO: 1 am coming to the point. Where is the hurry now?

MR. DEPUTY CHAIRMAN: Pleas\* listen, (Interruptions).

SHRI D. HIRACHAND: Kindly de not put your tail there in Tamil Nadu. I do not know whether you have a tail. (*Interruptions*). Do not put it. You will lose your tail as well as your head. (*Interruptions*).

SHRI PATTABHAI RAMA RAO: Sir, v.h:n tlv.j. fox met the other foxes, they asked this fox: "What happened to your tail?" And this fox was telling them that it had cut it because it was of no use and it was asking the other foxes also to do the same thing! Mr. Kulkami's advice to them not to join is just like this advice of the fox! This is all that I can say to Mr. Kulkarni. What more can I say? (Interruptions).

MR. DEPUTY CHAIRMAN: Yes, Mr. Murasoli Maran.

SHRI PATTABHI RAMA RAO: Excuse me. Sir. I will have to reply to him. He 'nas raced one or two points.

MR. DEPUTY CHAIRMAN: That is all right. There is nothing to reply.

SHRI A. G. KULKARNI: Sir, he has to reply to my question. I wanted to know the difference between Octroi duty and Entry Tax. (Interruptions).

SHRI D. HIRACHAND : Sir, please let (he Minister reply.

MR. DEPUTY CHAIRMAN: He has already replied.

SHRI U. R. KRISHNAN (Tamil Nadu); No, Sir. He was about to reply-Sir, he was about to reply to Mr. Kulkarni). But you stopped him. {Interruptions). .

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SHRI R. MOHANARANGAM: Sir, it is. only a trivial matter. I do not know why they have introduced a Calling-Attention Mo'.ion on this. What is the necessity for it, Sir, (Interruptions).

SHR1 U. R. KRISHNAN: Sir, Mr. Kulkarni wanted to know the difference and also wanted to know as to what it has got to do with the Rajya Sabha, (Interruptions).

SHR1 D. H1RACHAND: Sir. he has put two specific questions. He has asked about the difference between Octroi and the Eentry Tax. He has to reply to them, Sir. (Interruption!,).

MR. DEPUTY CHAIRMAN: He has already replied to it. (Interruptions).

SHRI M. S. RAMACHANDRAN! (Tamil Nadu): Sir, Mr. Kulkarni wanted to know the difference between these two. For that he can consult some law books. What has it to do in the Rajya Sabha? (Interruptions).

SHRI U. R. KRISHNAN: Sir, the Minister was about to reply and you have prevented him. (Interruptions).

MR. DEPUTY CHAIRMAN: If he wants to know the difference, let him consult some law books. That is all. He need not ask the Minister here.

## श्री डी० हीरा चन्द्रः स्पेन्सिकिक क्वेश्चन है कि ब्राक्टराय ब्रौर एन्ट्री टैक्स में क्या डिकरेंस है ?

SHRI LAL K. ADVANI (Madhya Pradesh) Sir, he told a story only as a preamble. He wanted to reply.

MR. DEPUTY CHAIRMAN: He

already replied. Mr. Krishnan, please go to your seat and t'nen make a noise from there. (Interruptions).

SHRI MURASOLI MARAN: I was really surprised why, of all t'ne person, hon. Congress-Members should bring this Calling Attention. Yesterday I was really surprised when hon. Member from Tamil Nadu, Mr. M, S. Ramachandran, sought

(o raise the issue. Sir, not long ago, the fans of Shivaji were arrested. It did not agitate their minds. One of the MLAs is languishing still in jail^ Madras jail. It is not agitating their minds. Not oi'y t'nat, Sir. Only four days back we read in the papers that certain efforts have been set afloat to woo Mr. NTR through Mr. MGR. It has appeared in the Hindu, of all the papers. But, now, Sir, as was suggested, it is politically motivated why we are discussing this question. It is for the Minister to clarify the situation.

AN HON. MEMBER: Without a story.

SHRI MURASOLI MARAN; We have our own doubts why at this point of time, when t'nere are reports like this in newspapers like the Hindu, why Congress Members should bring such Calling Attention. I agree that it is jt State subject. It is for the people of Tamil Nadu. (Interruptions) The people get the Government they deserve. For the first time in Tamil Nadu a 'hartal' is going on continuously for three days. Mr Mohanarangam says that only 300 people were arrested. But really thousands were arrested.

### SHRI R. MOHANRANGAM: 326.

SHRI MURASOLI MARAN; It is Government's version. He is speaking on behalf of Government. I am giving the Opposition members' version. More than 3000 or 5000 people were arrested. Actually they were harassed. They have been sent to prison, far away from their homes. Moreover, the Salestax Department was used to make raids. But the hon. Member did not bring to attention this kind of news.

Now, Sir, I can say, on the authority of Dr. Adiseshaiah, that Entry Tax and Octroi are all the same. You need not get it from t'ne horse's mouth. Dr. Adiseshaiah says there difference

SHRI R. MOHANARANGAM There is a difference. Therefore, we have two names,

MR. DEPUTY CHAIRMAN: Please put your question. (Interruptions)

SHRI MURASOLI MARAN: Entry Tax or Octroi Duty, whether it is levied

[Shri Murasoli Maran]

AI-DMK or Congress Government,

n appointed, they . condemn thi not joinbut as Mr.

to augment resour-ow, I d>a. But ti

Accord

ing to Mr. Mohanarangam, it is only 2 per cent. He ed that na sumer will d. He is wrong. No less a person than the Finance Minister of Tamil Nadu has slated recently that people are going to be affected. (Interruptions) Naturally, any tax will affect t'ne people.

AN HON. MtiMBER; Actually it is not a tax.

SHRI MURASOLI MARAN: Mr. Sezhiyan bas pointed out, the S:ates are coming here with begging bowls. But instead of this (hey should have resorted to some other legislation, some other law, some other tax like the sales-tax, for example. Actually, it is not a tax for entry of goods, but on the value of goods. It is *ml valorem*. So if you like it from the other angle, it is just like another form of sales-tax.

SHRI A. G. KULKARNI: Octroi is also. . . (*Interruptions*)

श्री डी॰ ही रा चन्द्र: स्पे सिफिक क्वेश्चन है कि आक्टराय और एन्ट्री टैक्स में क्या डिफरेंस है ?

SHRI V. GOPALSAMY (Tamil Nadu): He is explaining.

SHRI MURASOLI MARAN: So. my suggestion is that fihey could have put it in the name of sales-tax because this law is not only going to affect the traders but also the people of Tamil Nadu. Sir, I want a specific reply from the hon. Minister. Tt is regarding the trade, commerce and intercourse within the territory of India. Sir, article 304(b) says that certain legislations for certain taxes of this kind should get the prior permission of the President. Sir, I want to read the article: "Notwithstanding anything in arti-

cle 301 or aricle 303, the Legislature of a State may be law... impose such reasonable restrictions on the freedom trade, commerce or intercom's; with or

Public Importance

the public Bill or . itewitboi: vious sai the Pre is

imposes a reasonable restriction. Sir, it is very clear. The Supreme Gourt has held that reasonable restriction in clause (b) includes tax laws also. It may be cured...

MR. DEPUTY CHAIRMAN-. Please conclude now.

SHRI MURASOLI MARAN: Sir. 1 am mat evant point. It may be by getting later the assent of the President also

For the same, Sir, Basu has warned us and I want to quote., .

MR. DEPUTY CHAIRMAN.- That point is very clear. You need not dilate on that point.

SHR1 V. GOPALSAMY: He is referring to the Constitution.

MR. DEPUTY CHAIRMAN: You need not discuss that point. Mr. Maran, your point is clear. Please don't touch each other. You cannot do that.

SHRI V. GOPALSAMY: He is inviting a quarrel, Sir.

SHRI R. MOHANARANGAM; I am not prepared for any quarrel.

Sir, do you allow any Central Laws to be discussed in the State Assemblies? {Interruptiom i

MR. DEPUTY CHAIRMAN: Please take vour seats. Let him continue.

SHRI MURASOLI MARAN: Sir, I am quoting Basu.

MR. DEPUTY CHAIRMAN: Your point is clear. Go to the next point.

SHRI MURASOLI MARAN: Sir, I am qiioluig Basu: 'An adviser to the State Covernment who gives the advice that the President's sanction is not necessary runs the risk of being overthrown in the courts by the application of the doctrine of 'colourable use'." This is what they st y. I would like to know from the hon. Minister whether the Government of Tamil Nadu has received the President's p ior sanction before introducing a Bill of this nature.

MR. DEPUTY CHAIRMAN; Mr. Minister, please.

SHRI A. G. KULKARNI: We want to know whether it is 2 per cent or 5 per cent.

SHRI PATTABHI RAMA RAO: 2 per cent. As far as  $w_e$  have heard, it is 2 per cent. But it does not matter. It may be increased. They have got the powers to increase.

Sir, 1 must answer one question which has been raised by several Members. They said why the Congress Members should raise this issue. The point is that whoever raises it, when the hon. Chairman has admitted it, it is for us to reply. And it is not my concern at any rate. The hon. Chairman has admitted that and they have moved it. And it is my duty te reply to it. The Congress or we or the Government have nothing to do with it. Tt is my duty to reply.

Sir, the Central Government have made it clear several times that they would like the octroi also to be abolished. When afforts are being made to that effect, if another tax of the same nature is introduced, it may not be quite desirable. 'I'mt is what we generally feel

SHRI MURASOLI MARAN: Have trey obtained the prior sanction of the President?

SHRI PATTABHI RAMA RAO: That question I do not know. I have no formation.

SHRI M. S RAMACHANDRAN: Sir...

MR. DEPUTY CHAIRMAN: One Member has asked. What can I do? 310RS-9 !£

SHRI M. S. RAMACHANDRAN: I want to put a question,

MR. DEPUTY CHAIRMAN; AU the points have been clarified. There is nothing left now. We will now go to the next item. Now, the Minister will make a statement.

### STATEMENTS BY MINISTER

- I. Registration for telephones by Freedom Fighters under priority category.
  - II. Scheme for payment of Freedom Fighters' pension through Post Office Savings Bank.

SHRI M. S. RAMACHANDRAN: Sir. ..

MR. DEPUTY CHAIRMAN: I will take up after this. Mr. Gadgil, please.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL); Sir, I am glad to inform the House that the Posts and Telegraphs Department has decided to allow Freedom Fighters to register for telephone connections under Non-OYT Specia] Category.

Applications for telephone connections can be registered under non-OYT (General and Special) and OYT (General and Special) categories. 40 per cent of the available capacity for release of new connections in a telephone exchange is allotted to clear the waiting list under Non-OYT-Special Category. Registered and qualified Doctors and Nurses, accredited Press Correspondents and Eminent Publicmen as well as Small Scale Industries, Public Institutions, and Newspapers are eligible for Special Category registration. It has now been decided to include "Freedom Fighters" also under this category.

A Freedom Fighter is eligible to register for one telephone connection under Special Category on the production of a documentary proof for the drawal of 'Freedom Fighters' pension from the State or Central Government. He or she should not have any other telephone connection in any capacity at any other station in